

COURT-II
BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 123 of 2014 & IA-220 of 2014
And
Appeal No. 141 of 2014 & IA-240 of 2014

Dated : **25th September, 2014**

Present: **Hon'ble Mr. Rakesh Nath, Technical Member**
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Appeal No. 123 of 2014 & IA-220 of 2014
M/s Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Wardha Power Company Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1
Mr. Buddy A. Ranganadhan for R-2

Appeal No. 141 of 2014 & IA-240 of 2014
Sai Wardha Power Ltd. ... Appellant(s)
Versus
Reliance Infrastructure Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Counsel for the Respondent(s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza

Mr. Buddy A. Ranganadhan

ORDER

We have heard the learned Senior Counsel for the Appellant. in Appeal No. 123 of 2014.

Post the matter for further hearing on **29th September, 2014 at Mumbai Circuit Bench.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member